

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::**

SUB: NATIONAL JUDICIAL ACADEMY, BHOPAL – Nomination of one Judicial Officer to attend as participant in “Transnational Crimes Pilot Workshop (Group-2)” in collaboration with the Federal Judicial Centre (FJC), Washington and the Central and Eastern European Law Initiative (CEELI) Institute, Prague at the Delhi Judicial Academy, New Delhi, scheduled to be held on 17.08.2024 and 18.08.2024 [SE-04] – **Relief Arrangements – ORDERS – ISSUED.**

READ:

1. NJA/Dir/SE-04/2024/1866, e-mail from the Director, National Judicial Academy, Bhopal, dated 27.07.2024.
2. High Court’s letter Roc.No.1485/SO/2024, dated 01.08.2024 from the Registrar General, High Court for the State of Telangana, Hyderabad.

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ORDER ROC.NO.3029/2024 - B.SPL., DATED: 05.08.2024

The High Court is pleased to pass the following order:

The following Judicial Officer mentioned in Column No.2, vide High Court’s letter 2nd read above, is nominated to participate in Academic Special Event programme SE-04 “Transnational Crimes Pilot Workshop (Group-2)” in collaboration with the Federal Judicial Centre (FJC), Washington and the Central and Eastern European Law Initiative (CEELI) Institute, Prague at the Delhi Judicial Academy, New Delhi scheduled to be held on 17.08.2024 and 18.08.2024.

Sl. No.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	IN-CHARGE OFFICER
(1)	(2)	(3)
1.	SRI DEVINENI RAM PRASAD RAO , Special Judge for Trial of Cases under SC s and STs (POA) Act, 1989 - cum - III Additional District and Sessions Judge, Khammam.	II Additional District and Sessions Judge, Khammam.

The officer mentioned in Column No.3, will be in-charge for the post(s) mentioned in Column No.2, during the period of absence of the officer who is nominated to participate in the said workshop.

In case, the officer mentioned in Column No.3, is either on leave or not available for any other reason, the concerned Unit Head, shall make alternative in-charge arrangements and intimate the same to the High Court.

On return from the said Workshop, the officer mentioned in Column No.2, shall resume charge of his regular post(s) and also the post(s) for which he is holding full additional charge, if any.

- NOTE:**
1. The proceedings placed in the High Court's Web Site <https://tshc.gov.in>. The downloaded copy from the web site is valid for relieving duty and reporting to the workshop at Delhi Judicial Academy, New Delhi.
 2. The nominated officer is entitled only for actual journey period.


REGISTRAR GENERAL
FAC.REGISTRAR (VIGILANCE)

To

1. The Officer and In-charge Officer concerned.
2. The Registrar General, High Court for the State of Telangana, Hyderabad.
3. The Director (Administration), Delhi Judicial Academy, Sector 14, Dwaraka, New Delhi 110 078.
4. The Director, Telangana State Judicial Academy, Secunderabad.
5. The Principal District & Sessions Judge, Khammam.
6. The Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989 - cum - III Additional District and Sessions Judge, Khammam.
7. II Additional District and Sessions Judge, Khammam.
8. The District Treasury Officer, Khammam.
9. **THE SECTION OFFICERS :**
 - a) Special Officer Section
 - b) Vigilance Cell
 - c) E-Section
 - d) Work Review Cell
 - e) O.P.Cell
 - f) B-Section
 - g) Accounts Section
 - h) Computer Section
 - i) D-Budget Section

High Court for the State of Telangana at Hyderabad.

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